

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
391/252/ND/2020

IN THE MATTER OF:

M/s. SKS Country Complex Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 23.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Ashutosh Gupta, Mr. Gaurav
Rana, Mr. Abhishek Aggarwal,
Advocates.**

For the ROC

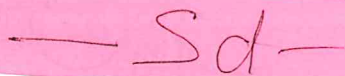
:Ms. Sweety Khattar, AROC.

For the Income Tax Department

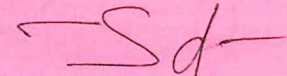
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ORDER

Heard the arguments advanced by the Learned Counsels present at the time of Virtual Hearing of the matter. AROC is present and submitted that they have filed their reply in the matter. The Learned Counsel for the Appellant has submitted that he has filed the undertaking to meet the tax liabilities if any as per law. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**